

(13)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

REVIEW-APPLICATION NO.16 OF 1996
IN
ORIGINAL APPLICATION NO.1064 OF 1994

DATE OF ORDER: 29th November, 1996

BETWEEN:

M.K.CHAKRAVABORTY .. Applicant

AND

1. The Surveyor General of India,
P.B.No.7, Hathibarkala,
Dehra Dun,
2. The Addl.Surveyor General,
Survey of India, Uppal,
Hyderabad,
No.36, Party (STI), Survey of India,
Uppal, Hyderabad,
4. Edward Clement, Asst.Manager (R),
101 (HLO) Ptg. Group, Hathibarkala,
Dehra Dun
5. Yatindra Prasad, Asst.Manager (P),
101 (HLO) Ptg. Group,
Hathibarkala, Survey of India,
Dehra Dun. .. Respondents

COUNSEL FOR THE APPLICANT: SHRI C.SURYANARAYANA

COUNSEL FOR THE RESPONDENT: SRI N.R.DEVARAJ, Sr.CGSC

CORAM:

HON'BLE SHRI R.RANGARAJAN, ADMINISTRATIVE MEMBER

HON'BLE SHRI B.S.JAI PARAMESHWAR, JUDICIAL MEMBER

ORDER

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.))

None for the applicant. Mr.N.R.Devaraj, learned senior standing counsel for the respondents.

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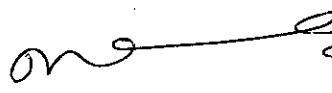
2. The applicant in the OA filed this Review Application. The first ground for filing this R.A. is that the gradation given by the DPC is not correct. The Tribunal does not sit on the judgement of DPC. However, the grading given by the DPC has been examined by this Tribunal in Para 12 and came to the conclusion that the panel prepared by the DPC in the year 1982 cannot be assailed. In view of this, the present contention cannot be upheld.

3. The second contention is that ~~the contention~~ of the respondents that enough SC/ST candidates are not available and hence it resulted adhoc appointments to the cadre/grade of Technical Assistants is incorrect. This point has also been considered at Page 7 in Para 10 of the judgement. Hence this point does not require any reconsideration in the R.A.

4. The third contention is in regard to carry forward of the vacancies which are incorrect. This point has also been considered in para 11 of the judgement. Same point cannot be reagitated in the R.A.

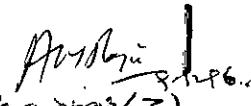
5. In view of what is stated above, we do not find any apparent error in the judgement. Hence, the R.A. stands dismissed. No costs.


(B.S.JAI PARAMESHWAR) 29.11
MEMBER (JUDL.)


(R.RANGARAJAN)
MEMBER (ADMN.)

DATED: 29th November, 1996
Dictated in the open Court.

vsn


A.M.J. 8.11.96
Dy. Registrar (3)

: 3 :

Copy to:-

1. The Surveyor General of India, P.B.No.7, Hathibarkala, Dehradun.
2. The Addl. Surveyor General, Survey of India, Uppal, Hyd.
3. The Officer in Charge, No.36, Party(STI), Survey of India, Uppal, Hyd.
4. One copy to Sri. C.Suryanarayana, advocate, CAT, Hyd.
5. One copy to Sri. N.R.Devaraj, Sr. CGSC, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

Rsm/-

(16)

9/20/96

R.P. 16/96
O.A. 1064/96

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Approved by

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(A)
HON'BLE SRI D. M. DESHMUKH M(S)

DATED: 29/12/96

ORDER/JUDGEMENT

R.A/C.P./M.A.NO.

16/96

in

O.A.NO. 1064/96

ADMITTED AND INTERIM DIRECTIONS ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS.

YLR

II COURT

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
Despatch/DESPATCH

18 DEC 1996

हैदराबाद न्यायपीठ
HYDERABAD BENCH